CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.1218/2018 M.A. No.1354/2018 M.A. No.1353/2018

New Delhi this the 23rd day of March, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

Rupesh
 S/o Shri Ranbir Singh
 Aged about 30 years
 R/o 208, Mangol Pur Kalan,
 New Delhi

Presently working as Group B Ayurvedic Computer, Babar Road, Sarojini Nagar, New Delhi.

Swati Joon
 W/o Shri Anurag Dahiya
 Aged about 29 years
 R/o RZ-20, Y Block, New Roshanpura,
 Main Paprawat Road, Najafgarh Road,
 New Delhi.

Presently working as Group B Allopathic Pharmacist, SHS Zone-II, Gole Market, Shaheed Bhagat Singh Marg, New Delhi.

3. Preeti Balhara
D/o Shri Rampal Balhara
Age about 25 years
R/o K-30, Amar Colony, Nangloi
New Delhi.

Presently working as Group B A.N.M.
Reading Road, MCWC

4. Neelam

W/o Shri Manoj Kumar Age about 30 years R/o VPO, Mandauthi, Pana-Matorya, District Jhajjar, Haryana

Presently working as Group B

A.N.M.
MCWC, Dispensary, Babar Road,
New Delhi.

5. Pinki

W/o Shri Sanjay Kumar Aged about 33 years R/o S-185, Pandav Nagar, New Delhi.

Presently working as Group B

A.N.M. Charak Palika, New Delhi.

6. Suman

W/o Shri Bijender Aged about 36 years R/o H. No. 460/17, Mahavir Park, Gali No.1, Bahadur Garh, District Jhajjar, Haryana

Presently working as Group B

A.N.M., MCW Centre, Shishu Kalyan Kendra, New Delhi.

7. Nitin Dabas

S/o Shri Rajbir Singh Aged about 30 years R/o E-77, Mansarovar Garden, New Delhi. <u>Presently working as Group B</u> Pharmacist, New Delhi.

-Applicants

(By Advocate: Ms. Jagrati Singh)

Versus

- New Delhi Municipal Corporation & Ors.
 Through
 The Chairman,
 New Delhi Municipal Corporation,
 Palika Kendra, New Delhi.
- DSSSB
 Through
 Chairman, DSSSB
 FC-18, Institutional Area,
 Karkardooma.

-Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

- 2. M.A. No.1353/2018 for joining together in a single application is allowed.
- 3. The applicants filed the present O.A. seeking the following reliefs:
 - "(i) To direct the respondents to regularize the services of the applicants in their respective cadre from the date of initial joining,
 - (ii) To grant full pay scale along with other emoluments as applicable in respective cadre,
 - (iii) direct the respondents to grant all consequential benefits and arrears @ 12% after regularization of services of the applicant in their respective cadre from the date of their initial joining,
 - (iv) To direct the respondents to grant one time age relaxation if required for regularization,

(v) To allow the original application with cost of the litigation.

(vi) To pass such other and further order which their Lordships of this Hon'ble Tribunal fit and proper in existing terms and circumstances of the case".

4. Though the learned counsel for applicants submits that the

applicants have made number of representations, however, no such

representation is placed on record.

5. In the circumstances, the O.A. is disposed of at the admission

stage, without going into the merits of the case, by permitting the

applicants to make appropriate representation within two weeks to

the respondents ventilating their grievances and on receipt of such

representation, the respondents shall consider the same and to

pass appropriate speaking and reasoned orders thereon, in

accordance with law, within a period of 60 days. No order as to

costs.

Let a copy of the O.A. be enclosed to this order.

Order by Dasti.

(NITA CHOWDHURY)
MEMBER (A)

(V. AJAY KUMAR) MEMBER (J)

cc.